

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 2055 of 2020**

Parwez Akhtar @ Md. Parwez ... .. petitioner  
Versus  
1. The State of Jharkhand  
2. Gulab Shah Khatoon ... .. Opposite Parties

**CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the petitioner : Md. Zaid Ahmed, Advocate  
For the State : Mrs. Lily Sahay, A.P.P.  
For the Opposite Party No. 2 : Mr. Vishal Kumar, Advocate

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03/24.07.2020 The present anticipatory bail application is taken up today through Video conferencing.

It is informed that due to present situation prevailing on account of outbreak of Covid-19 (Coronavirus) pandemic, the petitioner and the opposite party no. 2 are not in a position to physically remain present before this Court. Hence, a prayer for adjournment is jointly made.

In view of the said prayer, put up this case under appropriate heading after four weeks.

In the meantime, the interim order dated 20.05.2020 shall continue.

**(Rajesh Shankar, J.)**

Manish